

6. Expenses on Secretariat to be a charged Expenditure.
7. Booth capturing; Disqualifying a candidate on whose behalf booth capturing is attempted.
8. Multi-purpose photo Identity cards.
9. Expeditious disposal of Election Disputes.
10. Holding bye-elections in time.
11. Fresh Delimitation.
12. Rotation of reserved seats.
13. Banning of Legislators to hold elective office at district or lower levels.
14. Improvement in Anti-Defection Law.
15. Elimination of non-serious candidates.
16. Election not to be countermanded in case of death of an independent candidate.
17. Contesting of Election to be restricted to two constituencies.
18. Reduction in the age limit for being chosen as M.P./MLA/MLC.
19. Reservation for women in Lok Sabha and Legislative Assemblies.
20. Statutory backing for provisions of the Model Code.
21. Statutory backing for Observers of the Election Commission.

22. Powers of Election Commission for ordering re-poll in cases of large scale coercion of voters and violation of the specific direction of the Commission for fair poll.
23. Proportional Representation—List System.
24. Use of Official Machinery.

[Translation]

Supply of Steel to Stockyards In Gujarat State

*26. SHRI C.D. GAMIT: Will the Minister of STEEL AND MINES be pleased to state:

(a) the quantum and quality of steel supplied to the different stockyards in Gujarat State by the Steel Authority of India Ltd. from January to November, 1990; and

(b) the details of the quantum and quality of steel supplied to various organisations and other customers from these stockyards?

THE MINISTER OF STEEL AND MINES (SHRI ASHOKE KUMAR SEN): (a) Steel Authority of India Limited has two stockyards in Gujarat, one each at Ahmedabad and Baroda for supply of iron and steel. About 1,80,000 tonnes of prime quality of steel materials and 1000 tonnes of these materials categorised as 'Defectives' were received in these stockyards during January-November, 1990.

(b) During January-November, 1990, about 1,55,000 tonnes of prime quality steel materials and 900 tonnes of materials categorised as 'Defectives' were supplied by SAIL through these stockyards to various customers like Gujarat Electricity Board, Gujarat Small Industries Corporation Ltd., etc. in the priority sector and other custom-

ers including Government Departments, industrial units; etc.

Tree Plantation

*27. SHRI HARI KEWAL PRASAD: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the total area of Land where trees have been planted during the current financial year and the number thereof;

(b) the total amount spent thereon;

(c) the target fixed for tree plantation for the next year; and

(d) the total amount likely to be incurred thereon?

THE MINISTER OF STATE ~~OF~~ THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI MANEKA GANDHI):

(a) Under the Twenty Point Programme targets for afforestation/tree planting are fixed in terms of seedlings distributed for planting on private lands and in terms of area for public lands, including forest lands. The progress reported by the State Governments for the period ending 30.11.90 is distribution of 91.06 crores seedlings for planting on private lands and coverage of 5.44 lakh hectares of public lands, including forest lands.

(b) The total allocations for 1990-91 under the Central and State Plans is Rs. 222 crores and RS. 352 crores respectively. The actual amount spent is reported by the State Governments at the end of the financial year.

(c) and (d). The final outlays and targets for 1991-92 are yet to be decided.

Enquiry Against Chairman, Vijaya Bank

*28. DR. BENGALI SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India conducted an enquiry against the Chairman, Vijaya Bank for the alleged irregularities committed by him;

(b) if so, the findings thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) to (c). Yes, Sir. On completion of the inquiry by the Reserve Bank of India, the then Chairman of Vijaya Bank was found responsible for irregularities relating to the financing of certain accounts. Therefore, he was relieved by the Government on 21.9.90. The CBI is enquiring into the matter with regard to his accountability and criminal liability, if any.

[English]

Proposal to Transfer Office of CCI & E

*29. SHRI HANNAN MOLLAH: Will the Minister of COMMERCE be pleased to state:

(a) whether Government are contemplating to transfer the office of the Chief Controller of Imports and Exports to the Ministry of Finance;

(b) if so, the reasons therefor; and

(c) the time by which the transfer would be effected?

THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI SUBRAMANIAM SWAMY): (a) No such proposal is under consideration of Government.